

ITEM NO.207

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6473/2006

(From the judgement and order dated 08/02/2006 in LPA No. 648/2004 & LPA No. 649/2004 of The HIGH COURT OF DELHI AT N. DELHI)

INDIAN AIRLINES OFFICER'S ASSOCIATION

Petitioner(s)

VERSUS

INDIAN AIRLINES LTD. & ORS.

Respondent(s)

(With prayer for interim relief and office report)
(For final disposal)

WITH

SLP(C) NO. 7918 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 8594 of 2006

(With prayer for interim relief and office report)

SLP(C) NO. 16524 of 2006

(With prayer for interim relief and office report)

Date: 09/03/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr.Naresh Kaushik, Adv.

Mrs Lalita Kaushik,Adv.

Mr.B.S.Methaila, Adv.

Ms.Amita Kalkal, Adv.

Mr.Satish Dayanand, Adv.

Mr.Parag Goel, Adv.

Mr.Vikas Mahajan, Adv.

Mr. Bhaskar Y. Kulkarni, Adv.

Mr. G.S. Chatterjee, Adv.

Ms. Anitha Shenoy, Adv.

For Respondent(s)

Mr.Gopal Jain, Adv.

Ms.Nina Gupta, Adv.

Ms.Akanksha, Adv.

Ms.Neha Sharma, Adv.

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Ms. Bina Gupta,Adv.

Ms. Anitha Shenoy,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Post for final hearing on a non-miscellaneous day in the first week of May,

2007.

Liberty to mention.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master